NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.110/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.

V/s. M/s. Royal Orchid Infra Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	o. NAME		DESIGNATION	SIGNATURE
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ORDER

C.P. No. 110/397-398/CLB/MAH/2014

- 1. Ld. Counsel for both the sides are present.
- 2. Ld. Counsel of the Petitioner has stated that the Petitioners are willing to withdraw these Petitions, except C.P. No.109/2014. However, instructions in writing are awaited.
- 3. Keeping in mind the statement made by the Ld. Counsel of the Petitioner, matter is adjourned to 27th October, 2016 as per the consent of both the sides. Date is Duly communicated to both the sides.

sd/-

Shri M.K. Shrawat

Member (Judicial)

Dated: 21.10.2016